

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (I.B) No.339/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 4TH SEPTEMBER, 2018, 10:30 A.M.

Name of the Company	Tavrida Electric A.G-Vs- Tavrida Electric India Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

ANIRBAN RAY

PIKUSHI AGARWAL

Attorney for

Operational Creditor

4/9/2018

Pranay Agarwal, Adr

I R P
in the matter of
Tavrida E. I. Pvt. Ltd.

Ray

ANIMESH MUKHOPADHYAY

R.P.

Animesh Mukhopadhyay

ORDER

Ld. Counsel for the Operational Creditor and for IRP and Ld. Resolution Professional is present.

Ld. Counsel for the Operational Creditor brought to my notice order of admission in CP(IB)No.390/KB/2018 in which insolvency resolution process has already been initiated against the very same Corporate Debtor in the case in hand. Therefore, this application is not maintainable under Section 11 of the Insolvency and Bankruptcy Code and therefore, this application is liable to be dismissed with a liberty to submit its claim, if any, to the Resolution Professional who has been appointed in the CP(IB)No.390/KB/2018. With this liberty, the application is dismissed.

Sd

Member (J)